# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

\*\*\*\*\*

## LOK SABHA

**UNSTARRED QUESTION NO. 687** 

TO BE ANSWERED ON WEDNESDAY, THE 16th SEPTEMBER, 2020

#### **Fast Track Courts**

## †687. SHRIMATI POONAMBEN MAADAM:

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) whether fast track courts are functional in the State of the Gujarat;
- (b) if so, the names of districts where these courts are functioning along with the cases being adjudicated by them; and
- (c) the details of the cases taken and disposed off by these courts during the last three years?

#### **ANSWER**

# MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to(c): Setting up of subordinate courts including Fast Track Courts (FTCs) and its functioning comes within the domain of the State Governments in consultation with the respective High Courts. As per information obtained, as on 30th June, 2020, there were no functional Fast Track Courts in the State of Gujarat.